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THE MINISTER OF FOREIGN TRADE SHRI L. N. M1SHRA) : (a) an'd (b) A statement is laid on the Tabic of the House.

STATEMENT

(a) Export of Indian engineering goods (including iron and steel products) to Soviet Union during the last three years is given below: —

7 7 5 7	r vajtoj tos		(In Rs. crores)
Year	filmer i j	11.16	Exports
1969		4	14.14
1970			20.07
1971			17.93
			(Provisional)

(b) Under the provisions of the bilateral trade agreement between India and the USSR, payments for Indian exports are made in Indian rupees from rupee accounts maintained by the Bank of Foreign Trade of USSR in India.

COVER TO INDIAN EXPORTERS AGAINST LOSSES DUE TO WORLD CURRENCY FLUCTUA-TIONS

*305. SHRIMATI PRATIBHA SINGH: Will the Minister of FOREIGN TRADE be pleased to state:

- (a) whether Government propose to provide a cover to Indian exporters against possible losses due to world currency fluctuations; and
- (b) whether any decision has been taken by Government in this regard and if so, the details thereof?

THE MINISTER OF

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TRADE (SHRI L. N. MISHRA): (a) and (b) The Reserve Bank of India is already providing cover through authorised dealers in foreign exchange to Indian exporters in respect of £ Sterling upto a period of six months. The question of providing cover

for a longer period and for other currencies is under examination by a Working Group set up by Ministry of Finance.

to Questions

CLOSURE OF INDIA FOOD PRODUCTS OFFICE AT BRUSSELS

*306. SHRI SITARAM KESRI: Will the Minister of FOREIGN TRADE be pleased to

- (a) whether Government -have closed down the India Food Products Ofi Brussels; and
 - (b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) Yes, Sir. The work assigned to I Foreign Office can be done economically by S.T.C.

HARASSMENT OF P-ARCFI CLERKS AT ALL-AHABAD

*307. SHRI MAN SINGH VARMA: Will the Minister of RAILWAYS be pleased to state:

- (a) wh-iher Government have received memoranda signed by parcel clerks posted at Allahabad regarding their harassment owing to inadequate supply of labour by the Cooperative Society:
- (b) if so, what action has been taken in the matter;
- (c) the number of other complaints received by Government regarding delay in removal of consignments due to short supply of labour during the last three years together with the action taken in the matter;
- (d) whether it is a fact that the society does not supply the requisite number of labourers per day as per the terms of con tract; and
- (e) if so, whether any deductions are mad* from the handling bills for not supplying the labour as per the terms of the contract'?